

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5666/2017

(Arising out of impugned final judgment and order dated 04-10-2016 in CRLA No. 5983/2006 passed by the High Court Of Judicature At Allahabad)

STATE OF UP

Petitioner(s)

VERSUS

RAVINDRA @ BABLOO & ORS.

Respondent(s)

Date : 11-12-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Ravindra Kumar Raizada, Sr. Adv.
Mr. Vishwa Pal Singh, AOR
Mr. Rajeev Sirohi, Adv.
Mr. Pawan Kumar, Adv.
Mr. Ashish Rai, Adv.
Mr. Praveen Bhati, Adv.

For Respondent(s) Mr. Anukul Chandra Pradhan, Sr. Adv.
Mr. Naresh Kumar, AOR

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

Arguments heard.

Judgment reserved.

(MEENAKSHI KOHLI)
COURT MASTER

(SUNIL KUMAR RAJVANSHI)
COURT MASTER